

APPENDIX-30
CATEGORY OF CASES
THE GAUHATI HIGH COURT
 (THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
 MIZORAM & ARUNACHAL PRADESH)

CIRCULAR

Hon'ble the Chief Justice has been pleased to order that with effect from 1st June, 1998, the learned advocates filing any case shall on the first page of the petition shall write in bold-letters the category of the cases and the category code as circulated herewith.

CATEGORY CODES OF JUDICIAL CASES

Nomen- clature	Category Code	Category of Case
<u>WRIT PETITIONS RELATING TO SERVICE OF TEACHERS OF PROVINCIALISED SCHOOLS:</u>		
CR	10001	— Adhoc appointment
CR	10002	— Regularisation of adhoc appointment
CR	10003	— Selection and appointment
CR	10004	— Appointment in retired teachers quota
CR	10005	— Appointment on compassionate ground.
CR	10006	— Appointment of family members of victim of extremist violence.
CR	10007	— Regular appointment of honorary teacher
CR	10008	— Salary and allowances
CR	10009	— Seniority
CR	10010	— Promotion
CR	10011	— Transfer
CR	10012	— Suspension
CR	10013	— Disciplinary and enquiry proceedings.
CR	10014	— Minor punishment
CR	10015	— Major punishment.
CR	10016	— Date of birth
CR	10017	— Retirement benefits
CR	10018	— Orders passed by the Director

- CR 10019 — Orders passed by any other educational authority
 CR 10020 — Other service matters

WRIT PETITION RELATING TO STATE GOVT. EMPLOYEES

- CR 10021 — Ad hoc appointment
 CR 10022 — Regularisation of ad hoc appointment
 CR 10023 — Selection and appointment
 CR 10024 — Appointment on compassionate ground.
 CR 10025 — Appointment of family members of victim of
 extremist violence.
 CR 10026 — Salary and allowances
 CR 10027 — Seniority
 CR 10028 — Promotion
 CR 10029 — Reservation of vacancies
 CR 10030 — Transfer
 CR 10031 — Suspension
 CR 10032 — Disciplinary and enquiry proceedings.
 CR 10033 — Minor punishment
 CR 10034 — Major punishment.
 CR 10035 — Compulsory retirement
 CR 10036 — Order of the Appellate or Revisional authority
 CR 10037 — Order of the Administrative or Service Tribunal
 CR 10038 — Date of birth
 CR 10039 — Retirement benefits
 CR 10040 — Other service matters.

WRIT PETITIONS RELATING TO SERVICE IN LOCAL BODIES, BANKS, STATE AND
 CENTRAL PUBLIC SECTOR UNDERTAKINGS, STATUTORY BODIES AND
 UNIVERSITIES AND INSTITUTIONS

- CR 10041 — Ad hoc appointment
 CR 10042 — Regularisation of adhoc appointment
 CR 10043 — Selection and appointment
 CR 10044 — Appointment on compassionate ground
 CR 10045 — Appointment of family members of victim of
 extremist violence
 CR 10046 — Salary and allowances
 CR 10047 — Seniority
 CR 10048 — Promotion
 CR 10049 — Reservation of vacancies
 CR 10050 — Transfer

CR	10051	— Suspension
CR	10052	— Disciplinary and enquiry proceeding
CR	10053	— Minor punishment
CR	10054	— Major punishment
CR	10055	— Compulsory retirement
CR	10056	— Order of the Industrial/Labour Tribunal
CR	10057	— Order of the Appellate or Revisional authority
CR	10058	— Date of birth
CR	10059	— Retirement benefits
CR	10060	— Other service matters.

WRIT PETITIONS RELATING TO SERVICE OF DEFENCE PERSONNEL AND ARMED FORCES

CR	10061	— Ad hoc appointment
CR	10062	— Regularisation of adhoc appointment
CR	10063	— Selection and appointment
CR	10064	— Appointment on compassionate ground
CR	10065	— Service benefits
CR	10066	— Salary and allowances
CR	10067	— Seniority
CR	10068	— Promotion
CR	10069	— Reservation of vacancies
CR	10070	— Transfer
CR	10071	— Suspension
CR	10072	— Disciplinary and enquiry proceeding
CR	10073	— Minor punishment
CR	10074	— Major punishment
CR	10075	— Compulsory retirement
CR	10076	— Order of the appellate or revisional authority
CR	10077	— Court martial
CR	10078	— Date of birth
CR	10079	— Retirement benefits
CR	10080	— Other service matters.

WRIT PETITION RELATING TO ACADEMIC MATTERS

CR	10081	— Admissions in MBBS or BDS Course in Medical and Dental Colleges
CR	10082	— Admissions in Post Graduate Degree and Diploma Courses in Medical Colleges
CR	10083	— Admissions in Engineering Colleges

- CR 10084 — Admissions in other Institutions
- CR 10085 — Withholding and cancellation of results
- CR 10086 — Evaluation and totalling of marks in Examination
- CR 10087 — Mal-practice at the time of examination.
- CR 10088 — Examination centre
- CR 10089 — Expulsion of students from academic institutions
- CR 10090 — Other academic disputes

OTHER WRIT PETITIONS RELATING TO ACADEMIC INSTITUTIONS

- CR 10091 — Governing Body of aided Colleges
- CR 10092 — Governing Body of other Colleges.
- CR 10093 — Managing Committee of aided Schools
- CR 10094 — Managing Committee of other Schools
- CR 10095 — Permission for and Recognition of Schools and Colleges
- CR 10096 — Provincialisation of Schools
- CR 10097 — Grants in Aid to Schools
- CR 10098 — Provincialisation of staff of Schools
- CR 10099 — Orders passed by authorities in relation to Management of Schools and Colleges.
- CR 10100 — Other disputes relating to management of academic institutions.

WRIT PETITIONS RELATING TO TAX MATTERS

- CR 10101 — Sales Tax
- CR 10102 — Agricultural Income-tax
- CR 10103 — Income Tax
- CR 10104 — Central Excise
- CR 10105 — Motor Vehicle Tax
- CR 10106 — Wealth Tax
- CR 10107 — Gift Tax
- CR 10108 — Estate Duty
- CR 10109 — Purchase Tax
- CR 10110 — Municipal Tax
- CR 10111 — Custom Duty
- CR 10112 — Professional Tax
- CR 10113 — Entertainment Tax
- CR 10114 — Octroi

CR	10115	— Licence Fee
CR	10116	— Penalty
CR	10117	— Confiscation
CR	10118	— Seizure
CR	10119	— Check Gate
CR	10120	— Other Tax matters
CR	10121	— Industrial Disputes Act, 1947
CR	10122	— Trade Union Act, 1926
CR	10123	— Workmen Compensation Act, 1923
CR	10124	— Employees State Insurance Act, 1948
CR	10125	— Factories Act, 1946
CR	10126	— Employees Provident Funds and Misc. Provision Act, 1952
CR	10127	— Payment of Gratuity Act, 1962
CR	10128	— Payment of Bonus Act, 1965
CR	10129	— Payment of Wages Act, 1936
CR	10130	— Plantation Labour Act, 1951
CR	10131	— Contract Labour (Regulation Payment) Act, 1970
CR	10132	— Labour and Industrial Cases

WRIT PETITION RELATING TO SETTLEMENTS MADE BY THE STATE GOVERNMENT
AND OTHER AUTHORITIES

CR	10140	— Settlement of Fishery by the State Govt.
CR	10141	— Settlement of Fishery by the Assam Fisheries Development Corporation
CR	10142	— Settlement of Country Liquor Shop
CR	10143	— Settlement of Foreign Liquor Shop
CR	10144	— Settlement of Markets
CR	10145	— Settlement of Sand Mahal
CR	10146	— Settlement of Quarry
CR	10147	— Settlement of Forest Produce
CR	10148	— Other settlements
CR	10149	— Orders passed by the Assam Board of Revenue in appeal
CR	10150	— Orders passed by the Government in appeals

WRIT PETITIONS RELATING TO LAND MATTERS

CR	10151	— Acquisition of land
CR	10152	— Requisition of land

CR	10153	— Settlement of land
CR	10154	— Eviction from land
CR	10155	— Orders passed under the Urban Land (Ceiling Regulation Act, 1976)
CR	10156	— Orders for demolition of unauthorised construction on land.
CR	10157	— Sale of land by member of Schedule Tribe
CR	10158	— Issue of patta in respect of land
CR	10159	— Orders passed by the Board of Revenue in land matters
CR	10160	— Other land matters

OTHER WRIT PETITIONS

CR	10161	— Recovery of land revenue
CR	10162	— Recovery of other dues under the Public Demand Recovery Act.
CR	10163	— Electricity Disputes
CR	10164	— Requisition of vehicles
CR	10165	— Payment of bills in respect of requisitioned vehicles
CR	10166	— Permit of vehicles
CR	10167	— Payment of Road Tax
CR	10168	— No confidence motion passed by Panchayat
CR	10169	— Other cases under the Panchayat Acts.
CR	10170	— Election of Municipal Boards/Corporation
CR	10171	— Election of members of Panchayat
CR	10172	— Election of office bearers of Co-Operative Societies.
CR	10173	— Annual General Meeting of Co-Operative Societies
CR	10174	— Order passed by the authorities under the Co-Operative Societies Act.
CR	10175	— Order under the Essential Commodities Act
CR	10176	— Order of the Foreigners Tribunal/ Illegal Migrant (D) Tribunal
CR	10177	— Transit passes for Forest Produce
CR	10178	— Telephone Disputes
CR	10179	— Disputes against the Railways

- CR 10180 — Award of contracts by the State or its instrumentality
- CR 10181 — Subsidy matters.
- CR 10182 — Dissolution of Autonomous Council and Local Bodies.
- CR 10183 — Compensation
- CR 10184 — Licenses and Permissions
- CR 10185 — Electoral Roll and Voters' List
- CR 10186 — Army and Police Action
- CR 10187 — Eviction from House.
- CR 10188 — Challenge to order passed by District and State Govt. authorities.
- CR 10189 — Other Civil Rules

WRIT PETITIONS BEFORE THE DIVISION BENCH

- CR 10190 — Habeas Corpus — Non-production of a person before the Magistrate after arrest.
- CR 10191 — Detention under the Prevention Detention Law
- CR 10192 — Death after detention in custody
- CR 10193 — Other habeas Corpus petitions
- CR 10194 — Public Interest Litigation

ORIGINAL JURISDICTION CASES

- COP(C) 10200 — Contempt Petition (Civil)
- CRL.OP(C)10201 — Contempt Petition (Criminal)
- CRL.OP(C) 10202 — Contempt Petition (Suo-moto)
COP(C)
- C.PTN. 10203 — Company Petitions
- C.APPLN. 10204 — Company Applications
- TS 10205 — Testamentary cases.
- EP 10206 — Election Petitions relating to election of members of Legislative Assembly
- EP 10207 — Election Petitions relating to election of members of Lok Sabha
- EP 10208 — Election Petitions relating to election of members of Rajya Sabha
- EC 10209 — Execution cases in succession matters etc.
- C&C 10210 — Chartered Accountants Cases.
- CC 10211 — Original cases relating to liquidation of banks

FIRST APPEALS

FA	10220	— Family Court Appeals
MA(F)	10221	— Appeals under Order 43 rule 1 CPC relating to temporary injunction
MA(F)	10222	— Other appeals under Order 43 Rule 1 CPC
FA	10223	— Appeals from motor accident claims tribunal
MA(F)	10224	— Appeals from Railway Claims Tribunal
MA(F)	10225	— Appeals under the Workmen Compensation Act, 1923
<u>FA/SA</u> <u>CREVN</u>	10226	— Appeals under the Local Rent Control Act
MA(F)	10227	— Appeals under the Employees State Insurance Act, 1946
FA	10228	— Appeals against Original Decrees.
FA/MA(F)	10229	— Other First Appeals

SECOND APPEALS

SA	10230	— Second Appeals arising out of suits for title and/or injunction
SA	10231	— Second Appeals arising out of suits for specific performance of contract
SA	10232	— Second Appeals arising out of suits in respect of service matters
SA	10233	— Second Appeals arising out of suits in respect of other matters
MA(S)	10234	— Second Appeals against orders MA(S)

SPECIAL APPEALS TO DIVISION BENCH

LPA	10235	— Letters Patent Appeals
CA	10236	— Appeals under the Companies Act, 1956
WA	10237	— Writ Appeals under the Gauhati High Court Rules.
DB.	10238	— Contempt Appeal.

CIVIL REVISIONS

C.REVN.	10240	— Civil Revision against orders passed by Civil Court in suits.
C.REVN	10241	— Civil Revision against appellate decree under the Local Rent Control Act.
C.REVN	10242	— Civil Revision against orders in cases filed under

- Section 6 of the Specific Relief Act.
- C.REVN 10243 — Civil Revision against orders passed in execution cases.
- C.REVN 10244 — Civil Revision under Article 227 of the Constitution.
- C.REVN 10245 — Civil Revision for transfer of suit under Section 24 of the CPC.
- C.REVN 10246 — Other Civil Revisions.
- C.REVN 10247 — Arbitration Cases.

CRIMINAL APPEALS

- CRL.A 10250 — Appeals against conviction for offences under IPC.
- CRL.A 10251 — Appeals against acquittal.
- CRL.A 10252 — Appeals against conviction under the NDPS Act.
- CRL.A 10253 — Appeals against conviction under other Acts
- CRL.A(H) 10254 — Criminal Appeals (Hills)
- CRL.A(J) 10255 — Criminal Appeals (Jail)

CRIMINAL REVISIONS AND OTHER CASES

- CRIMC 10259 — Criminal Reference (Hills)
- CRL. REVN 10260 — Criminal Revisions against acquittal.
- CRL. REVN 10261 — Criminal Revisions orders passed in trial cases.
- CRL. REVN 10262 — Criminal Revisions in respect of orders passed in cases other than trial cases.
- CRL. REVN 10263 — Criminal Revisions for quashing of criminal proceedings and charges.
- MC IN CRL.OA 10264 — Cancellation of bail
- CRL.REVN 10265 — Other Criminal Revisions.
- CRL.O.APPN. 10266 — Bail Application under Section 439 Cr.P.C.
- CRL.O.APPN. 10267 — Anticipatory Bail application under Section 438 Cr.P.C.
- MC IN CRL. 10268 — Other Criminal Misc. Cases under Section 482
REVN Cr.P.C.
- CRL. REF 10269 — Application for transfer of Criminal cases
- CRL.REVN(H) 10270 — Criminal Revision (Hill).

TAX REFERENCE CASES

- IT(REF) 10271 — Reference under Section 256(1) of the Income-Tax Act, 1961.

CR(M)	10272	— Application under Section 256.
WT(REF)	10273	— Reference under Section 27(1) of the Wealth-tax Act, 1981
CR(M)	10274	— Reference under Section 27(3) of the Wealth-tax Act, 1957
GT(REF)	10275	— Under Section 26(1) of the Gift tax Act, 1958
ED(REF)	10277	— Reference under the Section 64(1) of the Estate Duty, 1953.
CR(M)	10278	— Applications under Section 64(3) of the Estate Duty, 1953
ST(REF)	10279	— References under Local Sales Tax Laws to the High Court.
CR(M)	10280	— Applications to the High Court for reference in Sales tax matters.
ATR(REF)	10281	— References under the Agricultural Income-tax Act to the High Court.
CR(M)	10282	— Applications to the High Court for reference under AIT Law.

CONFIRMATION OF SENTENCES AND DECREES

CRL.D.REF	10285	— Confirmation of death sentences.
DS	10286	— Confirmation of decree of divorce

APPLICATION RELATING TO THE APPEALS BEFORE SUPREME COURT

SCA	10290	— Application for certificate of Appeal before Supreme Court in civil cases.
SCA	10291	— Application for certificate of Appeal before Supreme Court in Criminal Cases.
SLP	10292	— Application for leave to appeal to Supreme Court in civil cases
CAVT.	10294	— Caveat.
CR.	10295	— Review Applications in Civil Rule.
RA.	10296	— Review Applications in First Appeal.
RA.	10297	— Review Applications in Second Appeal.
RA.	10298	— Review Applications in Civil Revisions.
RA.	10299	— Review Applications in other cases.